Provision of compensatory dole under MGNREGS

1011. SHRI MANI SHANKAR AIYAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) provides that in the event of a group of 50 persons seeking employment under the Act and work not being provided within 15 days, a dole equal to a day's wages shall be paid till such time as work is provided;
- (b) the procedure for making such applications and the authority to whom applications are to be addressed;
- (c) the number of such applications made since the Act entered into force, State/ Union Territory-wise;
- (d) the number of persons furnished with doles in the absence of being given employment, State/Union Territory-wise; and
- (e) whether Government is satisfied that every one seeking work under the Act is, in fact, being given such work or, alternatively, given the prescribed dole?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Section 7(1) of Mahatma Gandhi NREGA provides that if an applicant for employment under the scheme is not provided employment within 15 days of receipt of his application seeking employment or from the date from which employment has been sought in case of advance application, whichever is later, he shall be entitled to a daily unemployment allowance in accordance with the provisions of the Act. Provision to Section 7(2) further provides that rate of unemployment allowance shall not be less than one-fourth of the wage rate for the first 30 days during the financial year and not less than one-half of the wage rate for the remaining period of the financial year.

- (b) Section 7(6) of the Act provides that the State Government may prescribed the procedure for payment of unemployment allowance under the Act. The unemployment allowance is sanctioned and disbursed by the Programme Office or such local authority (including the Panchayats at the district, intermediate or village level) as the State Government may, by notifications, authorize in this behalf.
- (c) to (e) As reported by the State Governments, details of the unemployment allowance paid so far is given in the Statement.

Statement
Un-employment allowance paid by the States under NREGA

SI.	Name of State	Details of Un-employment allowance paid	
No.			
1	2	3	
1.	Madhya Pradesh	During 2006-07, In Badwani district, 1574 applicants were paid a sum of Rs. 4,75,386 as unemployment allowance.	

1	2	3
2.	Orissa	A total of 543 job seekers have been paid Rs. 1,03,462 as unemployment allowance in three districts <i>viz</i> . Nawarangpur, Kalahandi and Bolangir.
3.	Karnataka	679 applicants have been paid Rs. 1,68,068 as unemployment allowance in 8 Gram Panchayats of Raichur district.
4.	West Bengal	Eight job card holders in South 24-Parganas district of the State have been paid 14 days unemployment allowance each in 2007-08.
5.	Kerala	An amount of Rs. 1063 was sanctioned to a job seeker (Sri A.P. Vimlan, Ajnailikkal House, Padichira P.O., Pulpally, Wayanad district) as unemployment allowance for 32 days during the year 2006-07.
6.	Tripura	Unemployment allowance has been paid by the Government of Tripura during the year 2008-09 upto 31st December, 2008 to 51 registered job seeker.
7.	Jharkhand	Unemployment allowance of Rs. 138330.00 paid to 78 workers of Jerua and Kope villages in Latehar district of Jharkhand.
8.	Maharashtra	Unemployment allowance has been paid in Bhandara district in November, 2007. Rs. 2,72,272 were paid to 1144 labours.

Delay in implementation of PMGSY

1012. SHRI PRAKASH JAVADEKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Pradhan Mantri Gram Sadak Yojana (PMGSY) is running behind schedule;
 - (b) if so, the details thereof; and
 - (c) what action Government contemplates in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) At the time of launch of the Pradhan Mantri Gram Sadak Yojana (PMGSY), it was aimed to provide connectivity, by way of an All-weather road to the eligible unconnected habitations in the rural areas, in such a way that all unconnected habitations with a population of 1000 persons and above are covered in three years (2002-2003) and all unconnected habitations with a population of 500 persons and above by the end of the tenth plan period (2007). The progress of the PMGSY, as on May, 2010 is given in the Statement (See below).